

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-05-2024 AT 10:30 AM**

CP(IB) No. 259/7/HDB/2023
u/s. 7 of IBC, 2016

IN THE MATTER OF:

M/s. Prudential Ammana Sugars Limited

...Financial Creditor

AND

M/s. Trident Sugars Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for Financial Creditor present through Video Conference.

Learned Counsel Smt Sandhya Rani, for Corporate Debtor present through Video Conference.

Conditional order not complied. Hence for hearing the Financial Creditor, matter adjourned to 29.05.2024. Meanwhile, both sides are at liberty to file brief written submissions within 10 days from today in default opportunity stands forfeited.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)